

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 1262/2016  
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2017

NAME OF THE COMPANY: Sudhir Power Projects Ltd.  
Vs  
Rites Ltd.

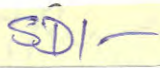
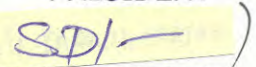
SECTION OF THE COMPANIES ACT: 433(e),434

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1)	Nakul Jain (Advocate)			
	(Petitioner)			

**ORDER**

Learned counsel for the petitioner states that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provision 9BC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of request made.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(R. VARADHARAJAN)  
MEMBER (J)